

COURT-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. No. 130 /2015

Present: Hon'ble Member (J) Manorama Kumari

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30<sup>th</sup> September, 2016, 10.30 A.M**

Name of the Company		Yash Golyan & Ors. -Versus- Nulon Global Ltd. & Ors.	
Under Section		<b>397/398</b>	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- |    |                          |                        |   |
|----|--------------------------|------------------------|---|
| 1. | SARWAR RAZA (ADV)        | PETITIONERS            | <i>Sarwar Raza</i>                          |
| 2. | SANCHALITA SARKAR (ADV)  | "                      | <i>Sarkar</i>                               |
| 3. | YASH GOLYAN (PI)         | —                      | <i>yash golyan</i> - 30/9                   |
| 4. | Arunab Sardar, Advocate. | Respondent Nos. 1 to 3 | <i>Arunab Sardar Advocate.</i><br>30/9/2016 |

P.T.O

ORDER

The Ld. Lawyer on behalf of the petitioner as well as on behalf of respondent Nos. 1 to 3 are present.

Both the respective Ld. Lawyers fairly submitted that the mediation proceeding has been failed which was being taken by the Mediation Cell of Hon'ble High Court at Delhi.

Hence, the petitioner is prepared to argue the matter.

However, the Ld. Lawyer on behalf of the respondents prayed for some time since he is going to file his Vakalatnama today only. The Ld. Lawyer appearing on behalf of the petitioner has vehemently objected to it.

Perused the record. It appears that the matter was pending for mediation before the Hon'ble Delhi High Court and on failure of the mediation proceeding there, the matter will proceed for argument today before this Court for the first time.

Heard both the parties. For the ends of justice the prayer of the Ld. Lawyer of the respondent is allowed.

The Ld. Lawyer of the petitioner prayed for the cost since the petitioner is staying at Delhi and they have come prepared today, all the way from Delhi, to present their case as was fixed by this Bench.

Since the Ld. Lawyer of the respondents is going to file his Vakalatnama today and this being the first time, the prayer of the petitioner for the cost is not allowed.

No further adjournment will be allowed.

The Ld. Lawyer on behalf of the petitioner has fairly submitted that one Company Application bearing No. 1158/2015 is pending and since the prayer of the said Company Application became infructuous he does not want to press the same.

Heard the Ld. Lawyer of the petitioner. The Company Application bearing No. 1158/2015 is disposed of for non-prosecution by the petitioner.

Fixing 28-11-2016 for final hearing.

(MANORAMA KUMARI)  
MEMBER(J)